

MINISTRY OF FINANCE

(Department of Revenue)

(Central Board of Direct Taxes)

NOTIFICATION

New Delhi, the 26th July, 2016

S.O. 2527(E).—In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, Kerala Headload Workers Welfare Board, a body constituted by Government of Kerala, in respect of the following specified income arising to that Board, namely:-

- (a) levy collected under the Kerala Headload Workers Act, 1978 (20 of 1980) Kerala Headload Workers rules 1981 and schemes there under;
- (b) registration fees collected from members registered with the board as beneficiaries;
- (c) amount received in the form of grants-in-aid and loan from Government;
- (d) interest income received from investment;
- (e) sums received as deposit from employers as per Para 27 of Kerala Headload Workers (regulation of employment and welfare) Scheme 1983 formulated under section 13 of the Kerala Headload Workers Act, 1978 (20 of 1980);
- (f) contribution from the members as defined in the Kerala Headload Workers Act, 1978 (20 of 1980) Kerala Headload Workers rules 1981 and schemes there under;

- (g) interest on loans and advances given to staff of the board and workers; and
- (h) sums received as wages from employers as per Para 24(a) and 24(b) of Kerala Headload Workers (regulation of employment and welfare) Scheme 1983 formulated under section 13 of the Kerala Headload Workers Act, 1978 (Kerala Act No.20 of 1980).
2. This notification shall be effective subject to the conditions that Kerala Headload Workers Welfare Board-
- (a) shall not engage in any commercial activity;
- (b) activities and the nature of the specified income remain unchanged throughout the financial years; and
- (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) section 139 of the Income-tax Act, 1961.
3. This notification shall be deemed to have been apply for the Financial Year 2014-15 and shall apply with respect to the Financial Years 2015-16, 2016-17, 2017-18 and 2018-19.

[Notification No. 63/2016/F. No. 196/30/2015-ITA-I]

ROHIT GARG, Dy. Secy.